[RAJYA SABHA]

Unstarred Questions

(b) what are the benefits in terms of capabilities and strategy to our Armed Forces; and

(c) whether joint exercises are conducted with the Asian Nations as part of 'Act East' policy, if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) The number of exercises conducted with friendly foreign nations during the last three years are as under:

2013	-	23
2014	-	28
2015	-	28

(b) These exercises help enhance interoperability with defence forces of friendly foreign countries and in increasing military to military cooperation.

(c) In 2015, Joint Exercises have been conducted with Bangladesh, Indonesia, Myanmar, Singapore, Thailand etc.

### Intrusion by Chinese army in Arunachal Pradesh

## †896. SHRI VISHAMBHAR PRASAD NISHAD: CH. SUKHRAM SINGH YADAV:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Chinese army had intruded into Yangatse region of Kameng district of Arunachal Pradesh in the last month of June and they had to turn back after the intervention of the Indian army;

(b) if so, the details of the intrusions of the Chinese army in different parts of India during the last three years; and

(c) the details of the unguarded areas on the Indo-China border?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) There have been no instances of intrusion by Chinese troops into Indian territory. However, as there is no commonly delineated Line of Actual Control (LAC) between India and China, there are areas along the border including Yangtse where India and China have differing perception of LAC. Due to both sides undertaking patrolling upto their perception of the LAC, transgressions do occur.

(c) Indo-China border is adequately guarded and the areas along borders are being †Original notice of the question was received in Hindi.

[26 July, 2016]

kept under surveillance by regular patrolling by troops and other aerial, optronic and electronic means.

### Implementation of OROP

# 897. SHRI M.P. VEERENDRA KUMAR: SHRIMATI AMBIKA SONI: DR. T. SUBBARAMI REDDY:

Will the Minister of DEFENCE be pleased to state:

(a) the progress of implementation of One Rank One Pension (OROP) scheme by Government;

(b) the total budget allocated for the purpose and how much amount has been disbursed and the number of ex-servicemen benefited, so far;

(c) for addressing the anomaly in the implementation among various ranks and cadres, whether any committee is constituted; and

(d) if so, the details thereof and by what time, the report is expected to be submitted?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) Budgetary provision of ₹ 12,456.66 crores is made in the Financial Year 2016-17 for implementation of OROP (₹ 4,967.96 crores towards payment of two instalments of OROP arrears and ₹ 7,488.70 crores towards annual recurring expenditure for the revised pension at current rates). So far 18,90,635 out of 20,68,292 Ex-servicemen/family pensioners have been paid ₹ 3,819.33 crores as arrears/revised pension under OROP Scheme..

(c) and (d) Yes, Sir. A Judicial Committee on OROP headed by Justice L. Narasimha Reddy, Retired Chief Justice of Patna High Court has been appointed *vide* notification dated 14.12.2015 to look into anomalies, if any, arising out of implementation of OROP. The Committee will submit its report within one year of its constitution.

### Raising of Army's women combat unit

### 898. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of DEFENCE be pleased to state:

(a) whether there is a proposal to raise women combat unit in the Army, as in the Air Force, if so, the details thereof;

(b) the efforts being made by Defence Ministry to bring gender parity in the three wings of Armed Forces; and